The Uttar Pradesh Senior Officers Residences Act, 2005
Act 14 of 2005

Keyword(s):
Senior Officer
No. 487/VII-V-1—1(Ka)-14-2005  
Dated Lucknow, March 29, 2005

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Jyestha Adhikari Avas Adhiniyam, 2005 (Uttar Pradesh Adhiniyam Sankhya 14 of 2005) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 28, 2005.

THE UTTAR PRADESH SENIOR OFFICERS' RESIDENCES ACT, 2005  
(U.P. ACT No. 14 OF 2005)  
[As passed by the Uttar Pradesh Legislature]

AN

ACT

to provide for giving proper accommodation to the Senior Officers of the State of Uttar Pradesh posted at Lucknow.

IT IS HEREBY enacted in the Fifty-sixth Year of the Republic of India as follows:—

Short title

1. This Act may be called the Uttar Pradesh Senior Officers' Residences Act, 2005.

Definitions

2. In this Act,—

"Senior Officer" means an officer who holds the office of Chief Secretary, Chairman Board of Revenue or Agriculture Production Commissioner.
3. The residence number 2, 3 and 4 situated at Vikramaditya Marg, Lucknow under the control and management of Estate Department of the State Government, shall be designated official residences of the Chief Secretary, the Chairman Board of Revenue and the Agriculture Production Commissioner respectively at admissible rent to the use throughout the term of their office and shall handover the possession to their successor.

STATEMENT OF OBJECTS AND REASONS

The duties and responsibilities of certain Senior Officers’ of the State Government namely the Chief Secretary, the Chairman Board of Revenue and the Agriculture Production Commissioner, are of specialised nature. In order to enable them to discharge their duties properly, it is necessary to designate for them at Lucknow such Banglows as are fit to be used as residences as well as the offices for discharging their official duties. It has, therefore, been decided to make a law to provide for designating residences no. 2, 3 and 4 situated at Vikramaditya Marg, Lucknow under the control and management of the Estate Department as the official residences of the Chief Secretary, the Chairman Board of Revenue and the Agriculture Production Commissioner respectively at the admissible rent to the use throughout the term of their office.

The Uttar Pradesh Senior Officers’ Residences Bill, 2005 is introduced accordingly.

By order,

D.V. SHARMA,

Pramukh Sachiv.